

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

Before Sh. N. K. Saini, AM and Sh. K. N. Chary, JM

ITA No. 3704/Del/2015 : Asstt. Year : 2008-09

Haryana Leather Chemicals Ltd., 72-77, Industrial Estate, New Hansi Road, Jind	Vs	Asstt. Commissioner of Income Tax, Bhiwani
(APPELLANT)		(RESPONDENT)
PAN No. AAACH3955N		

Assessee by : Sh. Sunil Mathur, AR

Revenue by : Smt. Meeta Singh, CIT DR

Date of Hearing : 04.09.2018

Date of Pronouncement : 04.09.2018

ORDER

Per N. K. Saini, AM:

This is an appeal by the assessee against the order dated 07.04.2015 of Id. CIT, Hisar.

2. During the course of hearing, the Id. Counsel of the assessee submitted that he has the instruction to withdraw this appeal and furnished a copy of request letter dated 28.08.2018 signed by the Managing Director of the assessee company which is placed on record.

3. In his rival submissions, the Id. DR did not object if the appeal of the assessee is dismissed as withdrawn.

4. After considering the submissions of both the parties and the material available on record, it is noticed that the Managing Director of the assessee company furnished a letter dated 28.08.2018 stating therein as under:

“Reg: Haryana Leather Chemicals Ltd., 72-77 Industrial Estate, New Hansi Road, Jind, ITA No. 3704/Del/2015 for Asstt. Year 2008-09

Sub: Request for withdrawal of appeal

It is very humbly submitted that we had filed the above said appeal before the Hon'ble Bench against the order of Pr. Commissioner of Income Tax, Hissar u/s 263. The above said appeal has been fixed for hearing before Bench "C" of the Tribunal on 04.09.2018. It is submitted that we wish to withdraw the above said appeal and, as such, the necessary permission for the same may, please, be granted since the assessment has already been framed by the Assessing Officer after the case was set aside by the Pr. CIT vide order, dated 07.04.2018 and oblige.”

Thanking you,

Yours faithfully,

For Haryana Leather Chemicals Ltd.

Sd/-

Pankaj Jain

Managing Director

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed.

(Order Pronounced in the Court on 04/09/2018)

Sd/-

(K. N. Chary)

JUDICIAL MEMBER

Sd/-

(N. K. Saini)

ACCOUNTANT MEMBER

Dated: 04/09/2018

Subodh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR